

SPECIAL BENCH ITEM NO. 1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 12/ALD/2023

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th March,
2023, 02:30 pm**

NAME OF THE COMPANY	ANITA AGARWAL V/S M/S VP BULLION PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Samar Kachwaha, Adv.

: *For the Financial Creditor*

ORDER

The present petition has been filed U/s 7 of the Code by the petitioner/ financial creditor against the respondent/ corporate debtor for initiation of CIRP.

Let notice of the same be given to the opposite party within two weeks and after service of notice, reply be filed within three weeks by serving an advance copy to the counsel opposite, thereafter, rejoinder if any, be filed within two weeks.

Let the matter be listed on 13th April, 2023.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Harnam Singh Thakur)
Member (Judicial)**

13th March, 2023

*Kavya Prakash Srivastava
(Stenographer)*